

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 250 OF 2014 & IA NO. 409 OF 2014,
APPEAL NO. 284 OF 2014,
APPEAL NO. 297 OF 2014 & IA NO. 178 OF 2015 AND
APPEAL NO. 42 OF 2016 & IA NO. 1403 OF 2018**

Dated : **3rd December, 2018**

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

**APPEAL NO. 250 OF 2014 & IA NO. 409 OF 2014 &
APPEAL NO. 284 OF 2014 &**

Biomass Energy Developers Association & Ors. ...Appellant(s)
Vs.

Andhra Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. K. Gopal Choudhary

Counsel for the Respondent(s) : Mr. K.V. Mohan
Mr. K.V. Balakrishnan
Mr. R.K. Sharma for R-1

Mr. Sri Harsha Peechara
Ms. Vidhi Jain for R-4 & R-5

APPEAL NO. 284 OF 2014,

Biomass Energy Developers Association & Ors. ...Appellant(s)
Vs.

Andhra Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. K. Gopal Choudhary

Counsel for the Respondent(s) : Mr. K.V. Mohan
Mr. K.V. Balakrishnan

Mr. R.K. Sharma for R-1

Mrs. Bharathi Reddy
Ms. Vidyottma
Ms. Gittanjali Sharma for TSERC

Mr. Sri Harsha Peechara
Ms. Vidhi Jain for R-4 & R-5

**APPEAL NO. 297 OF 2014 & IA NO. 178 OF 2015 &
IA NO. 1554 OF 2018**

The South Indian Sugar Mills Association & Ors. ...Appellant(s)
Vs.

Andhra Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. K. Gopal Choudhary

Counsel for the Respondent(s) : Mr. K.V. Mohan
Mr. K.V. Balakrishnan
Mr. R.K. Sharma for R-1

Mr. Sri Harsha Peechara
Ms. Vidhi Jain for R-4 & R-5

APPEAL NO. 42 OF 2016

South Power Distribution Co. of Andhra Pradesh Ltd. & Anr. ...Appellant(s)
Vs.

Andhra Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. K. Gopal Choudhary

Counsel for the Respondent(s) : Mr. Sri Harsha Peechara
Ms. Vidhi Jain for R-4 & R-5

ORDER

IA No. 1554 of 2018

(Appln. for condonation of delay in filing reply)

For the reasons set out in the accompanying affidavit, delay in filing reply is condoned and reply is taken on record. The application is disposed of.

ORDER

Heard the learned counsel appearing for the Appellant.

List the matter for hearing on **04.02.2019 and 05.02.2019.**

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N. K. Patil)
Judicial Member